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## STATEMENT OF BILLS ASSENTED TO BY THE PRESIDENT

Papers laid

SECRETARY: Sir, I beg to lay on the Table a statement showing the Bills which were passed by Parliament during the Seventeenth Session of the Rajya Sabha and assented to by the President.

#### STATEMENT

- 1. The Provisional Collection of Taxes (Temporary Amendment) Bill, 1957.
- Essential Commodities (Amendment) Bill, 1957.
- 3. The Copyright Bill, 1957.
- 4. The Appropriation (No. 3) Bill, 1957.
- 5. The Central Sales Tax (Amendment) Bill, 1957.
- 6. The Life Insurance Corporation (Amendment) Bill, 1957.
- 7. The Industrial Disputes (Amendment) Bill, 1957.
- 8. The Reserve Bank of India (Amendment) Bill, 1957.
- 9. The Coal Bearing Areas (Acquisition and Development) Bill, 1957.
- 10. The State Bank of India (Amendment) Bill, 1957.

# RESIGNATION OF SHRI MEGHJI PETHRAJ SHAH

MR. CHAIRMAN: I have to inform Members that Shri Meghji Pethraj Shah, Member representing the State of Bombay, has resigned his seat in the Rajya Sabha with effect from the 26th July 1957.

# PAPERS LAID ON THE TABLE

#### NOTIFICATIONS UNDER INSURANCE ACT, 1938

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, I lay on the Table, under sub-section (2) of section 2C of the Insurance Act, 1938, a copy each of the following Notifications of the Ministry of Finance (Department of Economic Affairs):

- (i) Notification S.R.O. No. 1666, dated the 14th May, 1957, in respect of the British Aviation Insurance Company Limited.
- (ii) Notification S.R.O. No. 1667, dated the 14th May, 1957, in respect of the Aviation and General Insurance Company Limited.

[Placed in Library. See No. S-93/57 for (i) and (ii).]

#### NOTIFICATION PUBLISHING HYDERABAD STATE BANK (COMPENSATION) RULES, 1956

SHRI B. R. BHAGAT: Sir, I also lay on the Table, imder sub-section (3) of section 41 of the State Bank of Hyderabad Act, 1956, a copy of the Ministry of Finance (Department of Economic Affairs) Notification S.R.O. No. 2274, dated the 4th October, 1956, publishing the Hyderabad State Bank (Compensation) Rules, 1956. [Placed in Library. See No. S-152/57.]

### NOTIFICATIONS UNDER EMPLOYEES' PROVIDENT FUNDS ACT, 1952

THE MINISTER OF LABOUR AND EMPLOYMENT AND PLANNING (SHRI GULZARTLAL NANDA): Sir, I lay on the Table, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952, a copy of the Ministry of Labour and Employment Notification S.R.O. No. 1976, dated the 15th June, 1957, adding the Oxygen, Acetylene and Carbon-Dioxide gases Industry to Schedule I of that Act. [Placed in Library. See No. S-113/57.]